

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 3982 of 2011

Sri P.N. Singh & Ors.

.... .. Petitioners

Versus

State of Jharkhand through Labour Enforcement Officer, Barkagaon, Hazaribagh
.. .. . Respondent

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : Mr. Mrinal Kanti Roy, Advocate
For the Resp/State :

09/ 09.09.2021.

It appears that earlier notice has been issued to all the three petitioners, who are working under the Jharkhand State Electricity Board.

Learned counsel for the petitioners has submitted that in view of Section 3 of the payment of Wages Act, the employer-employee relationship is not established by the Labour Court and in view of Section 13A of the payment of the Wages Act, though the register has been maintained by the office, which has been brought on record as Exhibit-A and A/1, but from perusal of the same, it appears that the persons, who are beneficiary in this case namely, Khiru Saw, Kuleshwar Saw, Parvej, Md. Shafiulla, Ram Lakhan Saw, Shamsheer @ Kullu, Maimun Nisha, Ghanshyam Prajapati, Shahid, Karam Saw and Mosstt. Jhamari are not incorporated in the list, but that also requires a verification to assist before this Court properly, as such, some time may be granted.

Considering the same, let notice be issued to the respondent- Labour Enforcement Officer, Barkagaon, Hazaribagh under both process i.e. under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed by tomorrow, to inform all the beneficiaries labourer in this matter so that they may appear before this Court within a period of two weeks.

Put up this case on 30.09.2021.

Learned counsel for the petitioners is at liberty to inspect the file with regard to Exhibit-A and A/1.

Let a copy of this order be communicated through FAX to the Labour Commissioner, State of Jharkhand for directing the Labour Enforcement Officer, Barkagaon, Hazaribagh to comply the order.

Office is directed to reflect the name of learned counsel, Mr. Mrinal Kanti Roy on behalf of petitioners in place of learned counsel, Mr. A.K. Pandey in the cause-list.